

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4320
ANSWERED ON:18.12.2014
MINES UNDER CIL .
Pradhan Shri Nagendra Kumar

Will the Minister of COAL be pleased to state:

- (a) the details of mines under the jurisdiction of Coal India Limited (CIL) in the country, State-wise;
- (b) the details of mines where production has not commenced so far and the reasons therefor;
- (c) the details of estimated coal reserves of those mines, mine-wise; and
- (d) the steps taken/being taken by the Government to commence production from such mines?

Answer

MINISTER OF STATE (IC) FOR COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

- (a) The details of coal mines of Coal India Limited (CIL) in different States of the country at present are as under:-

Sl. States	No. of
No. functional	coal mines
	of CIL

1. Telangana	--
2. Arunachal Pradesh	--
3. West Bengal	89
4. Jharkhand	135
5. Madhya Pradesh	66
6. Uttar Pradesh	04
7. Chhattisgarh	52
8. Maharashtra	53
9. Odisha	26
10. Assam	04
Total	429

(b) & (c) As regards, the non producing mines of Coal India Limited (CIL), there are 27 such coal mines out of which 5 are in West Bengal, 3 in Jharkhand, 7 in Chhattisgarh, 4 in Odisha and 8 in Maharashtra. The major reasons for not starting production are delay in obtaining statutory clearances (EC & FC), delay in land acquisition & related rehabilitation and resettlement issues, difficult geo-mining conditions and development of infrastructure etc. The estimated coal stock/ reserves in the said coal mines is about 1200 Mt.

(d) The steps taken by the Government/CIL to commence production from such mines includes - holding meetings with concerned State officials to expedite & facilitate acquisition / possession of land, and expediting EC & FC issues, expediting land acquisition/ possession; follow up action taken with land officials of State Govts. to expedite issue of authentication of land records and for establishing Record of Rights for the acquired land; frequent follow up action with State authorities to issue "Consent to operate" & "Consent to establish" after issue of EC by Ministry of Environment and Forest.